

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-359/ND/2020**

**IN THE MATTER OF:**

**M/s. Channel Infomatic**

**...PETITIONER**

**Vs.**

**M/s. Pioneer Computronix Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 19.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Puspendra Singh  
Bhadoriya, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

The affidavit of service regarding the delivery of demand notice and proof of delivery by hand submitted by the Operational-creditor in compliance to the order dated 30.01.2020 is taken on record. The counsel for the Operational-creditor is directed to file a short affidavit from his client in compliance to Section 9 (3) (c) of the Code. Serve notice on the corporate-debtor within ten days for his appearance as well as for filing reply in the matter. Matter is adjourned to 13.03.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**